

**Comp.A.Nos.68 of 2021, 415 of 2019
& 638 of 2017 in C.P.No.78 of 2008
and W.P.No.13896 of 2021 &
W.M.P.Nos.14771 & 14772 of 2021**

R.SUBRAMANIAN, J.

When I sought for a clarification regarding the statement made in Paragraph 8 of the counter affidavit, Mr.N.G.R.Prasad, learned counsel appearing for the petitioners would contend that I am under obligation to hear him as per the socialistic idea and not as a Thanjavur Landlord. I deem it as a remark, which I do not deserve. Therefore, I do not propose to hear this case any longer.

2.Registry is directed to place the papers before the Hon'ble Chief Justice for posting it before some other Court.

17.09.2021

kkn